

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 2

Service Tax Appeal No. 20029 of 2017

(Arising out of Order-in-Appeal No. CAL-EXCUS-000-APP-203 & 204-16-
17 dated 23/09/2016 passed by the Commissioner of Central Excise,
Customs & Service Tax (Appeals-I), Cochin)

Balakrishnan P.V

Rathnam Square
1/5059A-35
Nadakkavu, Kannur Road
Kozhikode – 673 011

Appellant(s)

VERSUS

**Commissioner of Central Excise,
Customs and Service Tax, Cochin**

C.R. Building, I.S. Press Road
Ernakulam
Cochin – 682 018

Respondent(s)

APPEARANCE:

None for the appellant

Mr. Rajesh Shastry, Authorized Representative for the Respondent

Coram:

Hon'ble Mr. P.A. Augustian, Member (Judicial)

Hon'ble Mr. Pullela Nageswara Rao, Member (Technical)

Final Order No. 21400 / 2023

Date of Hearing: 20.11.2023

Date of Decision: 20.11.2023

Per : Bench

None appeared for the appellant. Learned AR for the Department submitted that the appellant has availed the Sabka Vishwas (Legal Dispute Resolution) Scheme, 2019, which has been accepted by the Department and Discharge Certificate in Form-4 has also been issued by the Designated

Committee, which is placed on record. Consequently, the present appeal is dismissed as deemed to have been withdrawn.

(Dictated and pronounced in open court)

(P.A. AUGUSTIAN)
MEMBER (JUDICIAL)

(PULLELA NAGESWARA RAO)
MEMBER (TECHNICAL)

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